THE PRIME MINISTER AND MINISTER OF HOME AFFAIRS (SHRIMATI INDIRA GANDHI) ·

Written Answers

39

Thirteen Judges are serving in the High Courts of States other than those to which they belong.

#### COMMUNAL DISTURBANCES

- \*571. SARDAR GURCHARAN SINGH TOHRA: Will the PRIME MINISTER be pleased to state:
- (a) the details of communal disturbances that took place in the country during the current year, state wise;
- (b) the extent of loss suffered by the State Governments and the public, separately;
- (c) in how many cases Commissions have been appointed to enquire into the causes of disturbances;
- (d) the number of persons convicted by the law courts for creating these communal disturbances; and
- (e) the political parties and organisations involved in these disturbances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): (a), (b), (d) and (e) A statement, based on information received from Governments/Union Territory State Administrations, is laid on the Table of the

(c) Commissions of Inquiry have been appointed by the respective State Governments to inquire into the disur-bances of Maharashtra and Chaibasa in Bihar. The inquiries are in progress.

# STATEMENT

Information in respect of Andhra Predesh and Mysore is as follows:-

### Andhra Pradesh

The details of the five communal disturbances that have taken place during the year 1970 are given below:

- (i) In villages Kothapet and Ven-katapur in district Hyderabad on February 15 and 16: There was trouble following an altercation with a drunken man. There was no lots of property. No cases against th« culprits have so far been decided.
- (ii) At Bhainsa in district Adila-bad on March 23: Trouble started in a Holi procession which was taken

out in front of a mosque. In cases of arson, looting etc. there was damage worth Rs. 3,550 to Government property and Rs. 1,16,480 to property belonging individuals, The cases registered connection with the incidents are pending trial

- (iii) In Hyderabad city on April 23: There was a clash between two groups. There was no damage to property. The cases have not been decided so far.
- (iv) In Hyderabad city on May 13: There was trouble in a marriage procession which was passing by a mosque. There was no damage to property and no cases have been decided so far.
- (v) In Hyderabad city on July 26: -The trouble started in a religious procession. There was damage worth Rs. 100/- to private property. No cases have been decided so far

### Mysore

The only communal diturbance to have taken place during the year 1970 was at Chamarajnagar in district Mysore on April 19, which followed trouble in a procession with music taken out by the R.S.S.S. in front of a mosque. There was no loss to Government property, but the loss of private property is estimated at Rs. 35,000. In connection with the incidents 40 cases were registered, of which 10 are sub-judice and one under investigation. In the remaining cases final reports have been submitted.

Information is still awaited from Assam, Bihar, Kerala, Madhya Pradesh, Tamil Nadu, Maharashtra and West Bengal. There have been no communal disturbances in the remaining State and Union Territories during the year 1970.

## अनिधार्व प्रावधिक शिका

- \* 572. श्री जगदम्बी प्रसाव यादव : क्या शिक्षा सवा बना सेवा मंत्री यह बताने की क्रपाकरेंगे कि:
- (क) 6 से 11 वर्ष की आयु के बच्चों के बिए संविधान के उपबन्धों के धनसार अनि-वार्य शिक्षा की व्यवस्था करना कब तक सम्भव हो सकेगा:

# (ख) उनकी शिक्षा की प्रत्येक राज्य में क्या स्थिति है; और

(ग) क्या यह संच है कि छोटे जड़कों तथा लड़कियों को गरीबी के कारण अपने माता-पिता को बहायता के लिए नौकरी की खोज करनी पड़की है; यदि हो, तो उनकी दशा मुघारने के लिए क्या कार्यवाही की जा रही है?

# Compulsofy Education upto Primary Stage

•572. SHU J. P. YADAV: Will the Minister >f EDUCATION AND YOUTH SEP VICES be pleased to state:

- (a) the tin e by when it will be possible to p ovide compulsory education to the cr ildren in the age group of 6 to 11 ye Irs in accordance with the provisions of he Constitution;
- (b) what I the state-wise position of their eduction; and
- (c) whethe it is a fact that on account of poverty young boys and girls have to seek employment in order to help their pa ents; if so, what action is being take i to improve their condition?]

शिक्षा तथा युवा सेवा मंत्रालय में छपनंत्री (भी ए० के० किस्कु): (क) से (ग) विव-रण सभा पटल पर रख दिया गया है।

# विवरण

(क) शिक्षा राज्य का विषय है। 6-11 आयु वर्ग वाले बच्चों के लिए नि:सुत्क अनि-वार्य प्राथमिक शिक्षा की प्राप्ति के लिए कोई विशिष्ट लक्षित तिथि नहीं दी जा सकती। फिर भी प्राथमिक शिक्षा के लिए उपयुक्त निधियों के आवंटन तथा इस क्षेत्र में तेजी से प्राप्ति के लिए स्थानीय स्रोतों के एक वीकरण

राज्य के हेतु राज्य सरकारों से आग्रह किया जा रहा है।

(ख) 19	968-69 में	I-V	कक्षाः	भों (आय
वर्ग 6-11)	में राज्यवा	र -नाम	ांकन	की प्रति-
शतता निम्नं	प्रकार थी	:		
आंध्र प्रदेश				71
असम*				74
बिहार				57
गुजरात				85
हरियाणा				64
जम्मू-कश्मीर				66
केरल				119
मध्य प्रदेश	•			59
महाराष्ट्र				93
मैसूर	2		* '	89
नागालैण्ड				114
उड़ीसा	•,,	•,		74
पंजाब	,			71
राजस्थान	,		٠.	56
तमिलनाडु				104
उत्तर प्रदेश			•	84
पश्चिम बंगार	Ť.,			73
धंडमान निक	वार द्वीप स	मूह		99
चंडीगढ़			• ;	86
दादर औ <b>र</b> न	ागर हवेली			60
दिल्ली				93
गोवा दमन अ	गैर दीव			88
हिमाचल प्रदे	য		٠,	. 87
लकद्वीप मिनकाय द्वीपसमूह				126
मणिपुर				110
नेफा			•	34
पाण्डेचेरी				105
न्निपुरा				75
	यो	ग	٠.	78
				सारे देश
			1	का मौसत

मेघालय सहित

<sup>†[ ]</sup> English translation.

(ii) 6-11 आयु वर्ग में धच्चों की अति-वार्य प्राथमिक शिक्षा विधान द्वारा निम्न राज्यों में लागुकी गई है:---

आंद्र्य प्रदेश

असम

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बिद्धार

ग्जरात

हरियाणा

जम्म कश्मीर

केरल

मध्य प्रदेश

उडीसा

पंजाब

राजस्थान

तमिननाड

उत्तर प्रदेश और पश्चिम बंगाल

- (ग) स्क्लों के प्रति छात्रों को धाकर्षित करने के लिए राज्य सरकारें निम्निविद्यत तरीक्रो अपना रही है:
  - दोपहर के भोजन की योजना
  - जरूरतमंद विद्याधियों, विशेषकर अड़-कियों के लिए नि:शुल्क पोशाकें देना ।
  - 3. जरूरतमंद बच्चों को नि:शुल्क पुस्तकें देना ।
  - 4. स्कल माताओं की व्यवस्था ।
  - शिश्वों की देखभाल करने के हेतु ग्रामों में शिणु प्रहों की व्यवस्था जिससे बड़े लड़के और सड़कियां स्कूल जाने के लिए मक्त हो सकें।
  - स्थानीय आवश्यकताओं के अनुरूप स्कल में पढ़ाई के समय की व्यवस्था ।
  - माता पिता अध्यापक संधों द्वारा माता पिताओं को शिक्षित करना ।

नोगों की सामाजिक तथा बार्थिक स्थितियों के कारण, अनिवार्य प्राथमिक शिक्षा के अधिनियमों की दंड व्यवस्थाओं का लागुकरना व्यावहारिक नहीं समझा गया। लड़के और लड़कियों के लिए मिडिल तथा हाई स्कूलों में न पढ़ने के महत्व-पूर्ण कारणों में गरीबी एक हो हकती है, किन्त प्राथमिक स्कूलों में न पढ़ने वाले 6-11 आय वर्ग बाले बच्चों के लिए इसको बुख्य नहीं माना जा सकता । नामांकन में अन्तर विशेष कर **जड़कियों के कारण है और इसके पीछे सामा**जिक कारण जान पड़ते हैं।

to Questions

t[THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU): (a) to (c) A statement is laid on the Table of the Sabha.

#### **STATEMBNT**

- (a) Education is a State Subject. No specific target date can be given for achieving free compulsory education to children of age group 6-11. Efforts are, however, being made to persuade the State Governments to allocate adequate funds for. primary education and also to mobilise local resources, so as to accelerate the progress in this field.
- (b) The percentage of enrolment in classes I-V (age group 6-11) state-wise in the year 1968-69 was as below:

Andhra Pradesl	1			71
Assam* .				74
Bihar .				57
Gujarat				85
Haryana .				64
Jammu & Kash	mir	4.	•	66
Kerala				119
Madhya Prades	h			59
Maharashtra				93
Mysore .				89
Nagaland				114
Orissa .				74
Punjab .				71
Rajasthan		,		56
Tamil Nadu				104
Uttar Pradesh				84
West Bengal		٠,,		73
A. & N. Island	S	,	٠	99

<sup>†[ ]</sup> English translation.

<sup>\*</sup>Including Meghalaya.

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73 78
73
105
34
110
126
87
88
93
60
86

(ii) Compulsory Primary education for children in the age group 6-11 has been introduced by legislation in the following States:

Andhra Pradesh,

Assam.

Bihar,

Gujarat,

Haryana,

Jammu & Kashmir,

Kerala,

Madhya Pradesh,

Orissa,

Punjab,

Rajasthan,

Tamil Nadu,

Uttar Pradesh and

West Bengal.

(c) In order to attract pupils to the following neasures are being adopt-ted by State G wernment:

### 1. Midday meals scheme;

- 2. Supply of free uniform to needy studer ts particularly to girls;
  - 3. Supply of free books to needy children;
- 4. Provisii n of school mothers;
- 5. Provision of creches in villages so that infa ts can be looked after releasing the grown up boys and girls to attei d school;

- 6. Arranging school instructional hours to suit local needs;
- 7. Educating parents through parent teacher associations.

Due to social and economic conditions of the people, it has not been found practicable to enforce the penal provisions of the Compulsory Primary Education Acts. While Poverty may be one of the important reasons for boys and girls not attending middle or high • schools, this cannot be the main reason for children in the group 6-11 not attending primary schools. The gap in enrolment is mainly due to girls and sociological reasons appear to be at the back of this.]

# CHTNE3B AND PAK ARMS RECOVERED FROM NAXALITES

- ♦537. SHRI M. K. MOHTA: Will the PRIMES MINISTER be pleased to state:
- (a) whether it is a fact that Chinese and Pakistani arms, have recently been recovered in the Eastern Region from Naxalites and others:
- (b) if so, the quantity of arms recovered and their types giving State-wise figures;
- (c) how many arrests have been made in this connection, the nature of documents recovered from the arrested persons and the conclusion drawn there from; and
- (d) whether it has come to the notice of Government that Naxalite leader like Shri Charu Mazumdar frequently slip out of India and re-enter after visiting China and Nepal?

THE PRIME MINISTER AND MINISTER OF HOME AFFAIRS (SHRIMATI INDIRA GANDHI): (a) to (c) The State Government of Assam and the Union Territories Administration of Manipur and NEFA have reported that no such recoveries have been made. According to information furnished by the Tripura Administration, no such recoveries have been made from Naxalites but in a recent encounter the MIZO hostiles used some Pakistani arms and ammunition.

Information from West Bengal, Bihar and Nagaland ig awaited.